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(d) whether Government would consider to regularise all the contract labourers working in NALCO continuously for more than one year?

THE MINISTER OF STATE IN THE MINISTRY OF MINES AND MINERALS (DR. (SHRIMATI) RITA VERMA): (a) to (d) The total number of contract labourers working under different contractors in NALCO in its units / offices, including its expansion project as on 1.4.2000 is approximately 12360. Payments to the contract labourers are made by individual contractors as per their independent terms and conditions of engagement. However, NALCO ensures the payment of minimum wages as notified by the appropriate authorities from time to time. NALCO also ensures that safety equipments and statutory benefits under Contract Labour (R & A) Act, 1970 are provided to contract Labourers by respective contractors. There is no scheme to regularise the contract labourers are engaged on expansion / construction projects and periodical maintenance job contracts.

Land acquired for Coal Mines by WCL

4794. SHRI R.S. GAVAI: Will the Minister of MINES AND MINERALS be pleased to state:

(a) the details of the land acquired by the WCL for coal mines;

(b) whether the full compensation has been given to the land owners by WCL;

(c) if so, the rate of compensation provided to the land holders;

(d) whether WCL has promised to provide service to one member of the family of land holders;

(e) if so, whether this promise has been fulfilled; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MINES AND MINERALS (DR. (SHRIMATI) RITA VERMA): (a) The details of the land acquired by the WCL for coal mines under different modes is as under:

i)	Coal Bearing Areas (Acquisition &		
	Development) Act, 1957		9,131.895 H.A.
ii)	Land Acquisition Act 1894	-	3.352.210 H.A.
iii)	State Code	-	1.437.370 H.A.
iv)	By mutual negotiation	-	1,581.800 H.A.
	Total	-	15,503.275 H.A.

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(b) Full compensation as per law is paid to the land owners on acquisition of land.

(c) Rate of compensation varies from case to case depending, *inter alia*, on the following factors:

i) Classification of land,

ii) Year of acquisition,

iii) Site of land,

iv) Location of village where the land is situated,

v) Access to irrigation,

vi) Proximity to commercial centres,

vii) Status of basic infrastructure in the area etc.

The total expenditure incurred by WCL against acquisition of land till February, 2000 works out to Rs. 7,247.84 lakhs

(d) to (f) As per the Resettlement & Rehabilitation policy of Coal India Limited, WCL has been offering one employment to each land oustee family losing minimum 3 acres of non-irrigated land or 2 acres of irrigated land either to self or lineal eligible dependent nominee of the oustee, except in cases of disputes among family members and consequent non submission of suitable nomination.

Per Capita consumption of zinc

4795. SHRI B.J. PANDA: Will the Minister of MINES AND MINERALS be pleased to state:

(a) the per-capita consumption of zinc in the country at present;

(b) whether the demand of zinc is increasing in view of the increased industrial activities in the country;

(c) if so, the steps taken to meet the growing need of zinc;

(d) whether the Hindustan Zinc Ltd. (HZL) has any proposal for expansion of mining activities in order to increase production;

(c) what other steps are being taken by Government to meet the increasing demand of zinc; and